

**STATUS REPORT-CUM-CAUSE LIST OF THE EXTREMELY URGENT MATTERS
FILED THROUGH DEDICATED EMAIL ID ud.islampur.filing2020@gmail.com
REPORT ON THE BASIS OF EMAILS RECEIVED WITHIN 11.00 A.M ON 02.05.2020
TILL 1.00 P.M ON 03.05.2020 FOR HEARING ON 05.05.2020**

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Sl. No.	Brief Description of "extremely urgent matter" received through mail	Filing lawyer	Whether considered for hearing through VC	Registration No.	Hearing schedule through Video conferencing at the video shown above and already given in the guideline also uploaded in the official website of Uttar Dinajpur Judgeship	Remarks
1	This is a suit for declaration, partition and permanent injunction along with a prayer for interim order U/O. 39 rule 1, 2 & 3. Asraful & others Vs Abdul Wahab & others.	Sri Sudarshan Saha	No			<p>After perusal the copy of the plaint it appears that the plaint was drafted by the plaintiff through his Ld. lawyer, wherein it appears from the para no. 6 of the plaint that the plaintiffs and defendants are possessing the suit property peacefully by way of amicable settlement as well as which can be considered as an oral partition also amongst the plaintiffs and defendants of this suit.</p> <p>Another thing is to be mentioned here that in the para no. 8(2) plaintiffs have clearly admitted that only on the basis of the presumption plaintiffs have filed this suit and it has not been cleared very much, whether or not the defendants are disturbing the plaintiff's possession.</p>

Date : 03.05.2020

Sd/Soma Chakrabarti
Vacation Judge through VC